

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**C.P.No.310/14/2020
in
O.A.No.310/00568/2012**

Dated the Thursday, 27th day of February, 2020

PRESENT

**Hon'ble Mr.P. Madhavan, Judicial Member
Hon'ble Mr.T. Jacob, Administrative Member**

S. Ramakrishnan,
Son of K. Sivasankaran,
Now working as Sr. Technician, Shop 24,
Office of the Chief Works Manager,
Mechanical/Shell Division,
Integral Coach Factory, Chennai-600 038.
Now Residing at B-50, Rail Vihar, Taluk Office Road,
Ambattur, Chennai-600 053.

...Applicant

(By Advocate :M/s. Ramapriya Gopalakrishnan)

Vs.

1. Mr. V.K. Yadav,
The Chairman,
Railway Board,
Rail Bhawan,
New Delhi- 110 001;
2. Mr. Rahul Jain,
The General Manager,
Integral Coach Factory,
Chennai-600 038.

...Respondents

(By Advocate: Mr. A. Abdul Ajees)

ORAL ORDER
(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

When the matter is taken up, learned counsel for the respondents produced before us a copy of the order passed by the Hon'ble High Court of Madras in W.P. 3658/2020 & WMP 4311 of 2020 dated 18.2.2020 and submits that ad-interim stay has been granted till 18.3.2020 by the Hon'ble High Court and, therefore, prays that C.P. may be closed.

2. Learned counsel for the applicant confirms the stay granted by the Hon'ble High Court in the matter.
3. In view of the above, C.P. is closed.

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

27.02.2020

asvs